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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.229/98

Date of order: 8.7.1998

Manchar Lal, aged about 56 years, S/o Sh;ri Eishan Chand, F/o SC-21, Pratap Nagar, Tonk Phatak, Jaipur.

...Applicant.

Vs.

1. Union of India through the Director General, Geological Survey of India, 27 Jawahar Lal Nehru Road, Calcutta - 700 016.
2. Sr.Dy.Director General, Geological Survey of India, Western Region Office, Jhalan Doongri, Jaipur.
3. Senior Administrative Officer, 27, Jawahar Lal Nehru Road, Calcutta - 700 016.
4. Shri B.Sharma, Artist, at present posted as Artist in the Office of North Eastern Region Office, Geological Survey of India, Shillong.

...Respondents.

Mr.Virendra Lodha - Counsel for applicant.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Manchar Lal has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his transfer from Jaipur to Shillong on the post of Artist in the office of the Geological Survey of India.

2. Heard the learned counsel for the applicant.
3. It is stated by the applicant that he has been transferred from Jaipur to Shillong vice respondent No.4 in the same cadre i.e. Artist (Class II) Gazzeted which is evident from the impugned order of transfer dated 8.6.98. Immediately thereafter the applicant made a detailed representation to respondent No.1, praying for the cancellation of his transfer on the ground of his own ailment

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and mainly on the ground that his old parents are totally dependent upon him and that his mother is blind. He has prayed for his retention at Jaipur in the aforesaid representation at Annexure A-2. It is stated on behalf of the applicant that the applicant suffers from urinary problems and his parents are bed-ridden and wholly dependent on him and in this view of the matter, the learned counsel for the applicant has urged that the representation made by the applicant at Annexure-A2 dated 18.6.98 ought to be decided with due sympathy.

3. In the circumstances, this application is disposed of at the stage of admission with a direction to respondent No.1, to decide the applicant's representation dated 18.6.1998 at Annexure A-2 within 20 days of the receipt of this order, on merits, with due sympathy. If the applicant is aggrieved by any decision taken on the representation, he may file a fresh O.A.

*Gopal Krishna*  
(Gopal Krishna)

Vice Chairman.